

a perversion of classical dance form and style. The whole policy is under careful review.

Setting up of jute Mills in East Champaran, Darbhanga, Purnea and Saharsa during 1973

*497. SHRI BIBHUTI MISHRA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to set up Jute Mills in East Champaran, Darbhanga, Purnea and Saharsa during 1973;

(b) if so, whether these mills are proposed to be set up in private sector or public sector; and

(c) the nature of the jute goods proposed to be manufactured in these mills?

THE MINISTER OF COMMERCE

(PROF. D. P. CHATTOPADHYAYA): (a) It has been decided to allow the setting up of one jute mill in the Purnea Distt. of Bihar State.

(b) The Mill will be set up by the Bihar State Industrial Development Corporation.

(c) It is proposed to manufacture cement bags, jute twines and sacking cloth bags in this mill.

Formulation of Labour Welfare Schemes by Cardamom Board

*499. SHRI C. K. CHANDRAPAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Cardamom Board has formulated certain labour welfare schemes and sent them to Government for their sanction;

(b) if so, the salient features of the scheme;

(c) if not the reasons for not sanctioning that Scheme; and

(d) whether Government intend to reconsider its original stand?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). The Labour Welfare Schemes formulated by Cardamom Board have been sanctioned by Government and their salient features are:—

(i) Giving capital grants to medical institutions for the benefit of cardamom plantation workers.

(ii) Grant of educational stipends to children of workers in cardamom plantations.

(c) and (d) Do not arise.

India Tobacco Company Ltd.

*500. SHRI RAJDEO SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the India Tobacco Company which has shown a sum of Rs. 490 lakhs as "Goodwill and Trade Marks" in its Balance Sheet as on 31st March, 1973 has paid this amount;

(b) if so, by whom, when and to whom it was paid;

(c) whether the Imperial Tobacco Company of India Limited, acquired Tobacco Manufacturers (India) Ltd. on 31st March, 1953; and

(d) if so, the nature of agreement of takeover and details of payment made by Imperial Tobacco (now India Tobacco) and the assets paid for?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Of the amount of Rs. 490 lakhs shown as goodwill and trade marks in the balance sheet of India Tobacco Company Ltd., as on 31st March, 1973 investments of the value of Rs. 329 lakhs were transferred to a U.K. company in 1928 and Rs. 86 lakhs were